COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 336 OF 2016 & IA NO. 716 OF 2016

Dated: 12th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Vasavadatta Cement, Unit of Kesoram Industries Ltd. Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R-2, 3, 5 & 6

ORDER

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 27.09.2017 after serving copy on the other side.

List the matter on <u>31.10.2017.</u> Interim order to continue until further orders.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson